

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1252**  
(TO BE ANSWERED ON 01.08.2024)

**IMPLEMENTATION OF THE WHISTLE BLOWERS PROTECTION ACT, 2014**

**1252. SMT. PHULO DEVI NETAM:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the dates on which Whistle Blowers Protection Bill was passed by both Houses of Parliament and received President's assent;
- (b) whether it is a fact that it has been 10 years and the Ministry is yet to notify the date from which provisions of Whistle Blowers Protection Act, 2014 will come into force;
- (c) whether the Ministry has any means to track the number of complaints by whistleblowers received against Ministries / Departments / Officials of the Central Government; and
- (d) if so, the year-wise number of complaints received and status thereof for the last five years?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) and (b): The Whistle Blowers Protection Bill, 2011 was debated/passed by the Lok Sabha on 27.12.2011 and by the Rajya Sabha on 21.02.2014. It received the assent of the President on the 09.05.2014. The Whistle Blowers Protection Act, 2014 (No.17 of 2014) was published in the Gazette of India on 12th May 2014. In terms of the provisions under sub-section (3) of section 1 of the Act, the provisions of the Act shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint. No such notification has been made by the Government for the reason that the Act requires amendments aimed at safeguarding against disclosures affecting sovereignty and integrity of India, security of the State, etc., before it is brought into force. To make these amendments to the Act, the Government introduced the Whistle Blowers Protection (Amendment) Bill, 2015 in the Lok Sabha on 11th May 2015 which was passed by the Lok Sabha on 13th May 2015 and transmitted to the Rajya Sabha. The Bill has since lapsed upon the dissolution of the Sixteenth Lok Sabha.

(c): Presently, the Central Government's Resolution No.371/12/2002-AVD-III, dated 21.04.2004 authorized the Central Vigilance Commission (CVC), as the Designated Agency, to receive written complaints or disclosure on any allegation of corruption or of misuse of office by any employee of the Central Government or of any corporation established by or under any Central Act, Government companies, societies or local authorities owned or controlled by the Central Government.

Contd.-2/-

(d): Year-wise details of complaints received in the Commission under the provisions of Public Interest Disclosure and Protection of Informers' (PIDPI) Resolution, 2004, during last 10 years and action taken thereon, are as per the Annexure enclosed.

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## ANNEXURE

Status of PIDPI complaints received in the Commission during the period 01.01.2014 to  
31.12.2023

Year	No. of Complaints brought forward from previous year	No. of Complaints received during the year	Total Complaints disposed of during the year	No. of Complaints filed/ closed	No. of Complaints forwarded to the Organisation concerned for necessary action	No. of Complaints sent for Inquiry/ Investigation by CVO/ CBI	No. of Complaints pending at the end of the year
01.01.2014 to 31.12.2014	38	954	953	27	799	127	39
01.01.2015 to 31.12.2015	39	656	663	116	467	80	32
01.01.2016 to 31.12.2016	32	821	816	367	358	91	37
01.01.2017 to 31.12.2017	37	744	754	265	401	88	27
01.01.2018 to 31.12.2018	27	695	693	275	332	86	29
01.01.2019 to 31.12.2019	29	870	824	434	242	148	75
01.01.2020 to 31.12.2020	75	480	520	207	252	61	35
01.01.2021 to 31.12.2021	35	1022	1052	429	446	177	05
01.01.2022 to 31.12.2022	05	1902	1887	1339	291	257	20
01.01.2023 to 31.12.2023	20	2010	1967	1359	360	248	63